

KUMAR MUKHERJEE): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Central Road Transport Corporation Limited, Calcutta, for the year 1972-73.

(ii) Annual Report of the Central Road Transport Corporation Limited, Calcutta, for the year 1972-73 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6871/74].

(2) A copy of the Life-boatmen's (Qualifications and Certificates) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 339 in Gazette of India dated the 30th March, 1974, under sub-section (3) of the section 458 of the Merchant Shipping Act 1958. [Placed in Library. See No. LT-6872/74].

14.31 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

FOURTEENTH REPORT

SHRI S. C. SAMANTA (Tamluk): I beg to present the Fourteenth Report of the Committee on Absence of Members from the Sittings of the House.

ESTIMATES COMMITTEE

64TH, 66TH, 53RD, 56TH AND 63RD REPORTS AND MINUTES

SHRI R. K. SINHA (Faizabad): I beg to present the following Reports

and Minutes of the Estimates Committee:—

(1) (i) Sixty-fourth Report on the Ministry of Information and Broadcasting—Television.

(ii) Minutes of the sittings of the Committee relating to the above Report.

(2) (i) Sixty-sixth Report on the Department of Electronics.

(ii) Minutes of the sittings of the Committee relating to the above Report.

(3) Fifty-third Report on action taken by Government on the recommendations contained in their Thirty-eighth Report on the Ministry of Works and Housing—National Water Supply Programme.

(4) Fifty-sixth Report on action taken by Government on the recommendations contained in their Thirty-ninth Report on the Ministry of Irrigation and Power—Power.

(5) Sixty-third Report on action taken by Government on the recommendations contained in their Forty-fourth Report on the Ministry of Railways (Railway Board)—Statistics regarding the financial implications of Passes and PTOs issued to their employees by the Railways and their publication in the Annual Reports of the Ministry of Railways (Railway Board).

(6) Minutes of the sittings of the Committee (1973-74) relating to General Matters.

PUBLIC ACCOUNTS COMMITTEE  
113TH, 132ND AND 133RD REPORTS

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the following Reports of the Public Accounts Committee:—

(1) Hundred and thirteenth Report on action taken by Government on the recommendations con-

[Shri Jyotirmoy Bosu] tained in their Ninety-fourth Report relating to Ministry of Finance.

(2) Hundred and thirty-second Report on action taken by Government on the recommendations contained in their Ninety-third Report on Audit Reports on the Accounts of Khadi and Village Industries Commission for the years 1964-65 to 1970-71.

(3) Hundred and thirty-third Report on the Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Civil) relating to the Ministries of Finance, Home Affairs and Cabinet Secretariat (Department of Personnel).

#### COMMITTEE ON PUBLIC UNDERTAKINGS

55TH AND 56TH REPORTS AND MINUTES

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to present the following Reports and Minutes of the Committee on Public Undertakings:

(1) Fifty-fifth Report on Hindustan Photo Films Manufacturing Company Limited.

(2) Fifty-sixth Report on Indian Drugs and Pharmaceuticals Limited.

(3) Minutes of the sittings of the Committee (1973-74) relating to action taken by Government on the Reports of the Committee.

(4) Minutes of the sittings of the Committee (1973-74) relating to Procedure and Miscellaneous Matters.

#### JOINT COMMITTEE ON OFFICE OF PROFIT

NINTH REPORT

SHRI PATTABHI RAMA RAO (Rajamudry): I beg to present the Ninth Report of the Joint Committee on Offices of Profit.

#### DISTURBED AREAS (SPECIAL COURTS) BILL

REPORT OF JOINT COMMITTEE

SHRI LILADHAR KOTOKI (Nowgong): I beg to present the Report of the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith.

#### COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

RECOMMENDATION TO RAJYA SABHA TO ELECT A MEMBER.

SHRI D. BASUMATARI (Kokrajhar): I beg to move:

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the resignation of Dr. Z. A. Ahmad from the Committee and do communicate to this House the name of the member so elected by Rajya Sabha to the Committee”.

MR. SPEAKER: The question is: “That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the resignation of Dr. Z. A. Ahmad from the Committee and do communicate to this House the name of the member so elected by Rajya Sabha to the Committee.”

*The motion was adopted.*